

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 379 of 2020

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2021

Name of the Company:

Tirupati Starch & Chemicals Ltd
V/s
Saurashtra Specialities Pvt Ltd

Section:

9 of Insolvency and Bankruptcy Code, 2016

ORDER

All the concerned Learned Counsel(s)/representative(s) appeared.

In view of the office order dated 19.04.2021 regarding sharp increase in Covid-19 cases throughout the Country. It has been decided to take up only urgent matters through Video Conference w.e.f. 20.04.2021 at all NCLT Benches, hence, this matter is adjourned to 08.06.2021.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 26th day of April, 2021.